

I have received the following communication from Shri S. C. Banerjee, Magistrate, First Class, Chinsurah, District Hooghly, West Bengal:—

"I have the honour to inform you that Shri Prabhat Kumar Kar, Member of the Lok Sabha, was tried today, the 22nd day of September 1958, before me at the Chinsurah Court on a charge of having intentionally caused interruption to the proceedings of this Court. The trial having lasted for this day only, I have today found him guilty of the offence of having intentionally caused interruption to judicial proceedings punishable U/S 480 of the Code of Criminal Procedure read with section 228 of the Indian Penal Code, and have sentenced him to suffer simple imprisonment for one day in default of payment of a fine of Rs 25. The sentence of imprisonment will be executed in the Hooghly Jail.

"No application for leave to appeal has been filed.

"The Superintendent, Hooghly Jail, has been directed to intimate to you the date of release of Shri Kar from the Jail".

Shri H. N. Mukerjee (Calcutta-Central): May I make a submission to you about Shri Prabhat Kar's conviction? It so happens that under the rules, the Magistrate concerned is under an obligation to let you know immediately on arrest. Now Shri Kar underwent his sentence, has come back hale and hearty and is attending the House. I think the obligation of intimation to you is an obligation which should be insisted upon, and there should not be any delay.

We have heard of other instances of sentences being pronounced by Magistrates which occurred, chronologically speaking, after Shri Kar's case. I think this rule should be very strictly construed and you should in your wisdom take whatever steps are necessary to tell the

magistracy that it will not delay intimating to you news of the detention and conviction of any Member.

Mr. Speaker: I hope the hon. Home Minister will look into this matter.

The Minister of Home Affairs (Pandit G. B. Pant): Yes, I will.

COMMITTEE OF PRIVILEGES

FOURTH AND FIFTH REPORTS

Sardar Hukam Singh (Bhatinda): I beg to lay on the Table the Fourth and Fifth Reports of the Committee of Privileges.

ESTIMATES COMMITTEE

TWENTY-SEVENTH AND TWENTY-EIGHTH REPORTS

Shri B. G. Mehta (Gohilwad): I beg to present the following reports of the Estimates Committee:—

(1) Twenty-seventh Report on the action taken by Government on the recommendations contained in the Twenty-first Report of the Estimates Committee (First Lok Sabha) on Track-Renewal, Steel, Sleepers and Rolling Stock;

(2) Twenty-eighth Report on the action taken by Government on the recommendations contained in the Twenty-third Report of the Estimates Committee (First Lok Sabha) on a general survey of the Railway Budget, 1956-57.

12.45 hrs.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

HAUL OF ILLICIT WEAPONS IN AMBALA

Shri Warior (Trichur): Under Rule 197, I beg to call the attention of the Minister of Home Affairs to the